

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF LAXME SAAI STEEL PRIVATE LIMITED**

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                                                |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | Laxme Saai Steel Private Limited.,                                                                                                                             |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 20-08-2009                                                                                                                                                     |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | Register of Companies – Vijayawada.                                                                                                                            |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | CIN: U27310AP2009PTC064801                                                                                                                                     |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | D. No. 3-156 A, Old Garividi, Sriram Nagar, Garividi Mandalam, Vizianagaram AP 535101                                                                          |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | 18.01.2022                                                                                                                                                     |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | 16.07.2022 (180 days from the date of commencement of CIRP i.e 18.01.2022)                                                                                     |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Chillale Rajesh<br>IBBI/IPA-001/IP-P00699/2017-2018/11226                                                                                                      |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | B-421, Western Plaza, O. U. Colony, H. S. Darga, Hyderabad 500 008.<br>Telengana<br><a href="mailto:chillalerajesh@yahoo.co.in">chillalerajesh@yahoo.co.in</a> |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | B-421, Western Plaza, O. U. Colony, H. S. Darga, Hyderabad 500 008.<br>Telengana.<br><a href="mailto:laxme.cirp@gmail.com">laxme.cirp@gmail.com</a>            |
| 11.                  | Last date for submission of claims                                                                                                    | 01.02.2022                                                                                                                                                     |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Not Applicable                                                                                                                                                 |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not applicable                                                                                                                                                 |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | Website:<br><a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a>                                                        |

Notice is hereby given that the National Company Law Tribunal Amaravti Bench has ordered the commencement of a corporate insolvency resolution process of M/s. **Laxme Saai Steel Private Limited.**, on 18.01.2022 vide its order CP (IB) No. 74/7/AMR/2021.

The creditors of M/s. **Laxme Saai Steel Private Limited.**, are hereby called upon to submit their claims with proof on or before 01.02.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19.01.2022  
Place: Hyderabad.



Rajesh Chillale  
Interim Resolution Professional  
IBBI/IPA-001/IP-P00699/2017-2018/11226  
**Laxme Saai Steel Private Limited.,**